

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

16

OA 2025/1999
MA 119/2000

New Delhi, this the 23rd day of March, 2001

Hon'ble Shri Govindan S. Tampi, Administrative Member

1. Narinder Singh
S/o Shri Hari Ram
R/o K-175 Clive Square
Kali Bari Marg
(Near RML Hospital)
New Delhi

(By Advocate : Dr. S.P.Sharma)

...Applicant

V E R S U S

1. Union of India : Through

Secretary,
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi.

2. The Under Secretary

Ministry of Health & Family Welfare
National Aids Control Organisation
Room No.536 - A Wing
New Delhi.

(By Advocate : Shri D.S.Jagotra)

...Respondents

O R D E R (ORAL)

Hon'ble Shri Govindan S. Tampi, Administrative Member

Heard learned counsel for the parties.

2. Dr. S.P.Sharma, counsel for the applicant points out that the applicant had been appointed as a Peon on daily wages on 18-8-97 @ Rs. 77.40/- per day and had continued to work without break in services till July/August 1999 when his services were terminated. Though there was work in the organisation, he has not adjusted against any of the vacant post, though he was eligible for being so considered. Dr. S.P.Sharma, counsel for the applicant also states that he was directly recruited by the organisation.

3. Shri D.S.Jagotra, counsel for the applicant argues that the applicant was not eligible for re-engagement as he has not originally been sponsored by the Employment Exchange and this was against the scheme, the benefit of which he seeks. Still Shri Jagotra undertakes to advise the respondents to consider his case if the posts against which he was working and was abolished, gets revived.

4. I have carefully considered the matter. In view of the averments made by the respondents, it is not possible for the Tribunal to issue directions to the respondents to reinstate him. However, if the project in which he was working and got abolished is revived and posts become available, his case may also merit consideration in accordance with the instructions. Respondents are advised to take steps to consider his case as well, if covered by the instructions.

5. OA is accordingly dispose of.

(GOVINDAN S. TAMPI)
ADMINISTRATIVE MEMBER

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